

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

STARRED QUESTION NO:367
ANSWERED ON:19.02.2014
STREET VENDORS
Pandey Shri Ravindra Kumar

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) Whether the States are mandated to regulate street vending through demarcation of vending zones and if so, the details thereof;
- (b) the criteria adopted for allocation of vending zones/sites for tehbazari/street vendors;
- (c) whether any rent is charged from vendors and if so, the details of rent collected by the States during the last three years, State-wise;
- (d) whether officials of local agencies and police are allegedly involved in harassment of street vendors and if so, the details thereof; and
- (e) the strategy formulated/being formulated, if any, by the Government to help the States in this regard?

Answer

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION Dr. (Ms) GIRIJA VYAS]

(a) to (e): A Statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 367 FOR ANSWER ON 19.02.2014 REGARDING STREET VENDORS

(a) (c)(d) & (e): In order to protect the rights of urban street vendors to do business without harassment and to regulate street vending activities, the Ministry of Housing & Urban Poverty Alleviation has proposed enactment of a Central Act namely, 'The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, 2013'. The Bill has been passed by Lok Sabha on 6th September, 2013 and the same is pending in Rajya Sabha for consideration and passing.

The proposed Act provides for formulation of Scheme/Rules and Bye-laws for street vending activities including payment of charges for street vending and formulation of Plan for determination of vending zones as 'Restriction-free Vending Zones', 'Restricted Vending Zones' and 'No-vending Zones' and reservation of space for vending activities in the master plans, development plans and zonal plans, etc. by the concerned State/UT Governments and Urban Local Bodies depending on the local conditions and as per provisions of the proposed Act.

(b): Under the National Urban Livelihoods Mission the States/selected Municipalities have also been allowed to take up schemes benefitting street vendors.